

OFFER OPENING PUBLIC ANNOUNCEMENT UNDER REGULATION 18(7) OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 ("SEBI (SAST) REGULATIONS, 2011") AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE SHAREHOLDERS OF

SAI MOH AUTO LINKS LIMITED

CIN: L34300DL1985PLC020510

Registered Office: 8/33, IIIrd Floor, Satbhraava School Marg, W.E.A.

Karol Bagh, New Delhi - 110005;

Tel. No.: 011-47172800, 011-47172820; Fax. No.: Not Available;

E-mail: saimohauto@gmail.com; Website: www.saimohauto.com;

Open Offer for acquisition of 858,650 Equity Shares from the Shareholders of

Sai Moh Auto Links Limited ("Target Company") by

Mr. Anand Kumar ("Acquirer 1") and Mr. Arpit Goel ("Acquirer 2")

This Offer Opening Public Announcement and Corrigendum to Detailed Public Statement is being issued by Corporate Professionals Capital Private Limited, for and on behalf of Mr. Anand Kumar ("Acquirer 1") and Mr. Arpit Goel ("Acquirer 2") (hereinafter collectively referred to as "Acquirers") pursuant to Regulation 18(7) of SEBI (SAST) Regulations, 2011 in respect of the Takeover Open Offer to acquire shares of Sai Moh Auto Links Limited (hereinafter referred to as "SMALL"/"Target Company"). The Detailed Public Statement ("DPS") with respect to the aforementioned offer was made on November 01, 2016, Tuesday in Business Standard (English) (All Editions), Business Standard (Hindi) (All Editions) and Mahanayak (Marathi) (Mumbai Edition).

- Offer Price: Rs. 10.00/- (Rupees Ten Only) per fully paid up equity share of the Target Company.
- IDC recommends that the Offer Price being in compliance with the applicable regulations can be considered as fair and reasonable. The recommendation of IDC was published in aforesaid newspapers on January 23, 2017, Monday.
- This is not a competing offer.
- Letter of Offer has been dispatched to all the equity shareholders of SMALL whose names appear in its Register of Members on January 12, 2017, Thursday, the Identified Date.
- The LoF alongwith the Form of Acceptance cum Acknowledgement is also available on SEBI's website, www.sebi.gov.in, BSE's website, www.bseindia.com and the website of Manager the Offer, www.corporateprofessionals.com and shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/non-availability of the Form of Acceptance, the application can be made on plain paper along with the following details:
 - In the case of Equity Shares held in physical form: Eligible Person(s) may participate in the Offer by confirming their consent to participate in this Offer on the terms and conditions as set out in the PA, DPS and LoF. They have to deliver Physical Share Certificates and other relevant documents along with the TRS to the Registrar to the Offer by Registered Post/Speed Post/Courier/Hand Delivery so as to reach to the Registrar within two (2) days from the Closing of the Offer.
 - In case of Equity Shares held in dematerialized form: Eligible Person(s) may participate in the Offer by approaching their respective Selling Broker and tender Shares in the Open Offer as per the procedure along with other details.
- Changes suggested by SEBI in their comments to be incorporated:
 - Revised and Original schedule of Activities:

ACTIVITY	ORIGINAL	ACTUAL
	DATE AND DAY	DATE AND DAY
Public Announcement (PA) Date	October 24, 2016, Monday	October 24, 2016, Monday
Detailed Public Statement (DPS) Date	November 01, 2016, Tuesday	November 01, 2016, Tuesday
Last date for a competing offer	November 23, 2016, Wednesday	November 23, 2016, Wednesday
Identified Date*	December 02, 2016, Friday	January 12, 2017, Thursday
Date by which LoF will be despatched to the shareholders	December 09, 2016, Friday	January 19, 2017, Thursday
Issue Opening PA Date	December 16, 2016, Friday	January 25, 2017, Wednesday
Last date by which Board of TC shall give its recommendations	December 14, 2016, Wednesday	January 23, 2017, Monday
Date of commencement of tendering period (Offer Opening Date)	December 19, 2016, Monday	January 27, 2017, Friday
Date of expiry of tendering period (Offer Closing Date)	December 30, 2016, Friday	February 09, 2017, Thursday
Date by which all requirements including payment of consideration would be completed	January 13, 2017, Friday	February 23, 2017, Thursday

*Identified Date is only for the purpose of determining the names of the shareholders of the Target Company to whom the Letter of Offer would be sent.

- After para D.8, please read the following text:

"Acquirers have not entered into any arrangement/ agreement with the current promoter of the Target Company."
- After para C.5, please read the following text:

There was no mergers, demergers, spin off in the Target Company in last three years.
- Acquirers have also obtained an Independent Valuation Certificate from M/s. Sanghi & Co., Chartered Accountants which is available for inspection at the office of the Manager to the Offer during the business hours.

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and the LoF.

MANAGER TO THE OFFER



Corporate Professionals

CORPORATE PROFESSIONALS CAPITAL PRIVATE LIMITED

CIN: U74899DL2000PTC104508

D-28, South Extn., Part-I, New Delhi - 110049

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SEBI Regn. No: INM000011435

On behalf of Acquirers

Sd/-
Mr. Anand Kumar
Acquirer 1

Sd/-
Mr. Arpit Goel
Acquirer 2

Place: New Delhi
Date: January 25, 2017